

**Constitution of Benches at Lucknow Bench of the Court with effect from 2<sup>nd</sup> January, 2014**

1	<p>Hon. Uma Nath Singh, J. Hon. Zaki Ullah Khan, J. <b>(Court No. 1)</b></p> <p>Hon. Uma Nath Singh, J. <b>(On Friday at 3.00 p.m.)</b></p>	<p><b>(a)</b> Fresh and listed Special Appeals <b>from the year 2011</b> for Orders, Admission and Hearing including Bunch Cases;</p> <p><b>(b)</b> Fresh and listed Habeas Corpus Writs, Criminal Writs and Criminal Contempt for Orders, Admission and Hearing including Bunch Cases;</p> <p><b>(c)</b> Fresh and listed Criminal Appeals <b>including Criminal Appeals U/s 376 I.P.C. on priority basis</b> from the year 1986 and Capital Sentence cases for Orders, Admission and Hearing including Bunch cases; and</p> <p><b>(d)</b> Fresh and listed <b>Writs relating to disputes of street vendors/ Hawkers/ Implementation of 2009 policy</b> for Orders, Admission and Hearing including Bunch cases.</p> <p>Expedite Applications.</p>
1A	<p>Hon. Zaki Ullah Khan, J. <b>(On Friday at 3.00 p.m.)</b> <b>(Court No. 8)</b></p>	<p><b>Oldest Criminal Appeals U/s 376 I.P.C. for Final Hearing.</b></p>
2	<p>Hon. Imtiyaz Murtaza, J. Hon. Devendra Kumar Upadhyaya, J. <b>(Court No. 2)</b></p>	<p><b>(a)</b> All Fresh and listed Public Interest Litigation for Orders, Admission, Hearing including Bunch cases;</p> <p><b>(b)</b> Fresh and listed Environmental Matters, Writs relating to Land Acquisition, Writs relating to Tolls on River Bridge in U.P. and Writs relating to Mines and Minerals for Orders, Admission and Hearing including Bunch cases;</p> <p><b>(c)</b> Fresh and listed Contempt Appeals, Government Criminal Appeals <b>and application for leave u/s 378(4) Cr.P.C.</b>, Appeals arising out from POTA and Criminal Revisions for Orders, Admission, Hearing and Final Hearing including Bunch cases;</p> <p><b>(d)</b> Listed Criminal Appeals <b>including Criminal Appeals U/s 376 I.P.C. on priority basis</b> upto the year 1985 for Orders, Admission and Hearing including Bunch cases.</p>
3	<p>Hon. S.U. Khan, J. <b>(Court No. 21)</b></p>	<p>Fresh and listed Rent Control Writs, Writs relating to consolidation, U.P.Z.A. and L.R. Act, Land Revenue Act, arising out of orders passed by Board of Revenue, Ceiling of Land for Orders, Admission and Hearing including Bunch Cases.</p>
4	<p>Hon. Devi Prasad Singh, J. Hon. Ashok Pal Singh, J. <b>(Court No. 27)</b></p>	<p><b>(a)</b> Fresh and listed F.A.'s, F.A.F.O.'s and Family Court Appeals for Orders, Admission and Hearing including Bunch cases; and</p> <p><b>(b)</b> Listed Service Writs <b>upto the year 2008</b> for Orders, Admission and Hearing including Bunch cases.</p>
5	<p>Hon. Rajiv Sharma, J. Hon. Mahendra Dayal, J. <b>(Court No. 24)</b></p>	<p>Fresh and listed Misc. Writs and Writs arising out of proceedings u/s 29 of State Financial Corporation Act for Orders, Admission and Hearing including Bunch cases.</p>

6	Hon. S.S. Chauhan, J. Hon. Rakesh Srivastava, J. <b>(Court No. 22)</b>	<p><b>(a)</b> Fresh and listed Service Writs of <b>Judicial Officers and Employees of High Court</b> for Orders, Admission and Hearing including Bunch cases.</p> <p><b>(b)</b> Fresh and listed Service Writs <b>from the year 2009</b> for Orders, Admission and Hearing including Bunch cases; and</p> <p><b>(c)</b> Listed Special Appeals <b>upto the year 2010</b> for Orders, Admission and Hearing including Bunch cases.</p>
7	Hon. Shri Narayan Shukla, J. <b>(Court No. 3)</b>	<p><b>(a)</b> Fresh and listed Service Writs of <b>Employees of High Court</b> for Orders, Admission and Hearing including Bunch cases;and</p> <p><b>(b)</b> Listed Service Writs upto <b>the year 2005</b> for Orders, Admission and Hearing including Bunch Cases.</p>
8	Hon. Ajai Lamba, J. <b>(Court No. 26)</b>	<p><b>(a)</b> Fresh and listed Misc. Writs relating to Educational and Society Matters for Orders, Admission and Hearing including Bunch cases.</p> <p><b>(b)</b> Fresh and listed Application upto the stage of winding up proceedings under Section 439 of the Companies Act, 1956, Testamentary for Orders, Admission and Hearing including Bunch cases; and</p> <p><b>(c)</b> Fresh and listed matters under Industrial Disputes Act and Labour Law Enactments for Orders, Admission and Hearing including Bunch Cases.</p>
9	Hon. Shabihul Hasnain, J. <b>(Court No. 6)</b>	Fresh and listed Service Writs other than Government Service <b>from the year 2006</b> for Orders, Admission and Hearing including Bunch Cases.
10	Hon. Dr. Satish Chandra, J. <b>(Court No. 7)</b>  <u>Then</u> Hon. Dr Satish Chandra, J. Hon. Vishnu Chandra Gupta, J. <b>(At 2.00 p.m.)</b>	<p><b>(a)</b> Fresh and listed Civil Contempt for Orders, Admission and Hearing including Bunch cases; and</p> <p><b>(b)</b> Fresh and listed Writs relating to Tax, Excise and Central Taxation for Orders, Admission and Hearing including Bunch cases.</p> <p>Fresh and listed <b>Income Tax Appeals and References; Central Excise Appeals; Writs relating to Tax Matters, Excise, Central Taxation;</b> and Writs relating to Recovery including Tax recovery matters for Orders, Admission and Hearing including Bunch cases.</p>
11	Hon. Ashwani Kumar Singh, J. <b>(Court No. 29)</b>	<p>Fresh and listed Applications u/s 482 Cr.P.C. for Orders, Admission and Hearing including Bunch Cases.</p> <p><b><u>Then:</u> On priority basis starting from the oldest cases U/s 482 Cr.P.C. relating to Murder, Rape, Kidnapping and Dacoity in which investigation or proceedings of Trial Court have been stayed for Orders, Admission and Hearing.</b></p>
12	Hon. D.K. Arora, J. <b>(Court No. 20)</b>	<p><b>(a)</b> Fresh and listed Misc. Writs (except Misc. Writs relating to Educational and Society Matters), Matters under Article 227 of Constitution of India for Orders, Admission and Hearing including Bunch cases; and</p> <p><b>(b)</b> Fresh and listed Matters U/s 11 of Arbitration and Conciliation Act, 1996 for Orders, Admission and Hearing.</p>

13	Hon. Anil Kumar, J. (Court No. 18)	Fresh and listed First Appeals, Civil Revisions, <b>S.C.C. Revisions</b> and all Civil matters cognizable by Single Judge for Orders, Admission and Hearing including Bunch cases.
14	Hon. Ritu Raj Awasthi, J. (Court No. 5)	Fresh and listed Service Writs relating to Government Service <b>from the year 2006</b> for Orders, Admission and Hearing including Bunch cases.
15	Hon. S.V.S. Rathore, J. (Court No. 28)	Fresh and listed Criminal Revisions, Criminal Writs, Habeas Corpus Writs and Matters u/s 407 Cr.P.C. for Orders, Admission and Hearing including Bunch Cases <b>AND</b> Listed Criminal Appeals including <b>Criminal Appeals U/s 376 I.P.C. on priority basis</b> from the year 2006 to 2010 and <b><u>Criminal Appeals in which accused persons are in custody</u></b> for Hearing/ Final Hearing including bunch cases.  <b><u>Then: On priority basis starting from the oldest Criminal Writs and Criminal Revisions relating to Murder, Rape, Kidnapping and Dacoity in which investigation or proceedings of Trial Court have been stayed for Orders, Admission and Hearing.</u></b>
16	Hon. Sudhir Kumar Saxena, J. (Court No. 23)	Fresh and listed F.A.F.O.s, Second Appeals for Orders, Admission and Hearing including Bunch cases.
17	Hon. Vishnu Chandra Gupta, J. (Court No. 17)	Fresh Criminal Appeals including Bail for Orders, Admission and Hearing including Bunch Cases. <b>AND</b> Listed Criminal Appeals including <b>Criminal Appeals U/s 376 I.P.C. on priority basis</b> of the year 2013 for Hearing.
18	Hon. Arvind Kumar Tripathi-II, J. (Court No. 12)	Fresh and listed Major Bail Applications (i.e. Bail Applications u/ss 302, 304, 304-B and 396 IPC) and matters u/s 378 Cr.P.C. for Orders, Admission and Hearing; <b>AND</b> <b>Listed Criminal Appeals including Criminal Appeals U/s 376 I.P.C. on priority basis upto the year 2005 for Hearing.</b> <b><u>Then : Criminal appeals against acquittal in complaint cases for Orders, Admission and Hearing/ Final Hearing including bunch cases.</u></b>
19	Hon. Brijesh Kumar Srivastava-II, J. (Court No. 9)	All Fresh and listed Bail Applications (except u/ss 302, 304, 304-B and 396 IPC) for Orders, Admission and Hearing <b>AND</b> Listed Criminal Appeals including <b>Criminal Appeals U/s 376 I.P.C. on priority basis</b> of the year 2011 and 2012 for Hearing.  <b><u>Then : Criminal appeals related to punishment upto two years</u></b> for Orders, Admission and Hearing including Bunch cases.

**BY ORDER OF HON'BLE THE CHIEF JUSTICE**  
**06-12-2013**